IN THE HIGH COURT OF BOMBAY AT GOA STA-1270-2020.

Ramnath Pandurang Kini

... Applicant

Versus

State and anr.

... Respondents.

Shri Damodar Dhond with Shri V. Amonkar, Advocates for the Applicant.

Shri Mahesh Amonkar, Special Addl. Public Prosecutor for the Respondents.

Coram: Nutan D. Sardessai. J.

Dated :6th August, 2020

P.C.:

Shri Mahesh Amonkar, learned Special Addl. Public Prosecutor waives service of the notice.

2. Shri Damodar Dhond, learned Advocate prays for the suspension of the sentence imposed by the learned Special Judge, North Goa, Panaji dated 24.06.2020. He submits that he was throughout on bail and therefore in the circumstances the sentence of imprisonment which is imposed for a term of one year under

Section 13(1) and 13(2) of the Prevention of Corruption Act, 1988 be suspended and he be released on bail. He also submits that the sentence be accordingly suspended and he be released on bail.

- i have perused the impugned judgment dated 11.06.2020 with the order of sentence dated 24.06.2020 pursuant to which the applicant has been sentenced to undergo imprisonment for six months for the offence under Section 7 of the said Act and for a period of one year for the offence under Section 13(1)(d) read with 13(2) of the Act.
- 4. It is submitted on behalf of the applicant that he has a good case to succeed on the merits of the case. Considering the fact that he was throughout on bail, the judgment and sentence is suspended and the applicant is ordered to be enlarged on bail on executing bail bonds in the amount of ₹50,000/- (Rupees Fifty Thousand only) and furnishing a local surety in coextensive amount to the satisfaction of the learned Special Judge, North Goa, Panaji. He shall surrender his passport, if any, before the learned Special Judge, North Goa, Panaji and shall ensure his presence as and when directed by the learned

Special Judge.

5. In these terms the application stands disposed off.

Nutan D. Sardessai, J.

MF/-